

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

**Rejoinder by Applicant**

In

**ORIGINAL APPLICATION NO. 511 OF 2023**

**IN THE MATTER OF**

**Priyank Bharati**

**APPLICANT IN PERSON**

**Versus**

**State of Uttar Pradesh through its Chief Secretary and ors.**

**RESPONDENTS**

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**Priyank Bharati**

**Applicant in Person**

Date : 09/12/24

Place : Meerut

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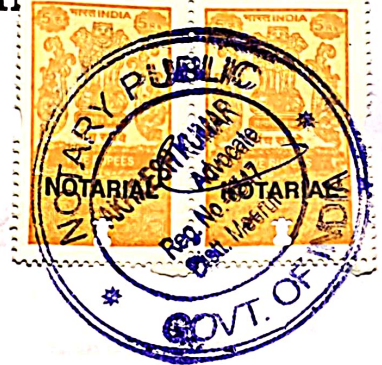
Rejoinder by Applicant

**MOST RESPECTFULLY SHOWETH;**

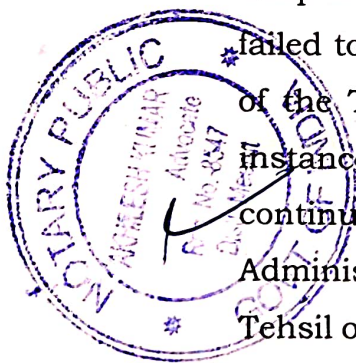
I, Priyank Bharati, aged about 36 years, resident of 148/4 Jagriti Vihar, Meerut - 250004, Uttar Pradesh, do hereby solemnly affirm and declare as under:

- 1. That**, in post-independence India, a perennial and ecologically significant river has been unlawfully obliterated due to the acts and omissions of the officials of the **Tehsil Mawana** administration. Such actions constitute a flagrant violation of **Article 51A(g)** of the Constitution of India, which imposes a fundamental duty on every citizen of India : g) *to protect and improve the natural environment including forests, lakes, rivers and wild life, and to have compassion for living creatures*

Furthermore, **the Tehsil administration has deliberately misrepresented material facts before the Hon'ble Tribunal**, thereby impeding the administration of justice.



2. That the Tehsil Mawana administration continues to present false and misleading submissions before the Hon'ble Tribunal on every hearing date. The actions undertaken have been deliberately concealed from judicial scrutiny. This is not merely a case of river destruction but amounts to the obliteration of an entire cultural heritage associated with the era of MAHABHARATA. The question arises: What transgression did the river commit to warrant such unlawful and unjust treatment?
3. **That**, under the relevant provisions of law, legal proceedings must be initiated against the Tehsil administration for wilfully making false statements and misleading the Hon'ble Tribunal.
4. That it has come to light that a potential **scam** is being perpetrated concerning the land of the Budhi Ganga River and its flood plain. Following the Hon'ble Tribunal's directive to submit a report regarding encroachment on Budhi Ganga and the subsequent submission of the report by the Tehsil Administration, new construction activities have suddenly commenced in the lands designated as part of the river (Budhi Ganga) and its floodplain zone, particularly in the **Hastinapur region**. Despite being aware of these activities, the Tehsil Administration has failed to take effective measures to prevent them. Notably, the officials of the Tehsil Administration have been unable to halt even a single instance of unauthorized construction. The commencement and continuation of these constructions, in full view of the Tehsil Administration, strongly indicate a nexus or collusion between the Tehsil officials and the parties involved in these unauthorized activities. Such actions not only violate the sanctity of the floodplain zone but also raise serious concerns about the transparency and integrity of the administrative processes.
5. That when the issue of removing these unauthorized constructions from the land of Budhi Ganga or its floodplain arises, no concrete action is likely to be taken. Instead, the matter will devolve into a cycle of applications and procedural delays, with the pretext of law and order concerns being cited to justify inaction. Subsequently, political



interference will ensue, with evident intentions to shield the encroachers and protect their illegal activities.

6. That the National Mission for Clean Ganga (NMCG) (**Respondent No 5**), established under statutory and administrative mandates for the preservation and restoration of the River Ganga and its tributaries, has failed to provide a substantive or cogent response in the matter of the Budhi Ganga, effectively undermining its statutory objectives and responsibilities. According to **River Ganga (rejuvenation, Protection And Management) Authorities Order 2016 Dated 07. 10. 2016** clearly states that

**6. Prevention, control and abatement of environmental pollution in River Ganga and its tributaries.**

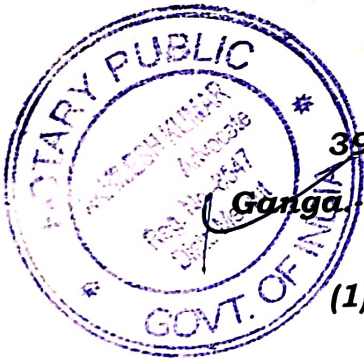
*(3) No person shall construct any structure, whether permanent or temporary for residential or commercial or industrial or any other purposes in the River Ganga, Bank of River Ganga or its tributaries or active flood plain area of River Ganga or its tributaries.*

**39. Functions of National Mission for Clean**

**Ganga.**

- (1) Without prejudice to the provisions of this Order, the National Mission for Clean Ganga shall identify or cause to be identified -**

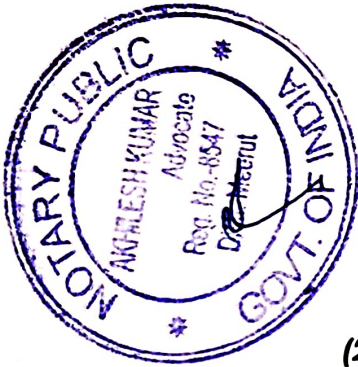
*(a) the specific threats to the River Ganga in areas in each village and town of such specified District abutting **River Ganga and its tributaries**, including sewerage and industrial waste, cremation and burial of corpses and disposal of animal carcasses, and threats from commercial, recreational and religious activities;*



(b) the type of measures required to address such threat in each village and town of all districts abutting **River Ganga and its tributaries;**

(c) the specific areas where such remedial actions are required to be taken for rejuvenation and protection of **River Ganga and its tributaries.**

(d) the measures which may be necessary for reuse of treated water and enter in to Memorandum of Understanding in this regard with the Ministries of the Central Government like Railways, Power, Petroleum and Natural Gas etc., State Governments, autonomous bodies at the Central and State level, recognized Institutes and organizations which the National Mission for Clean Ganga may deem fit.



(2) The **National Mission for Clean Ganga** shall make or cause to make the River Ganga Basin Management Plan along with **cost, timelines and allocation of responsibilities, among other things, for rejuvenation and protection of River Ganga and its tributaries in each village and town of** specified District abutting River Ganga and its tributaries and **execute projects there for.**

(3) The **National Mission for Clean Ganga** shall -  
 --- (a) cause to be determined the magnitude of **ecological flows in the River Ganga and its tributaries required to be maintained at different points** in different areas at all times with the aim of ensuring water quality and environmentally sustainable rejuvenation,

protection and management of River Ganga and its tributaries and notifying the same and take or direct all such measures necessary to maintain adequate ecological flows;

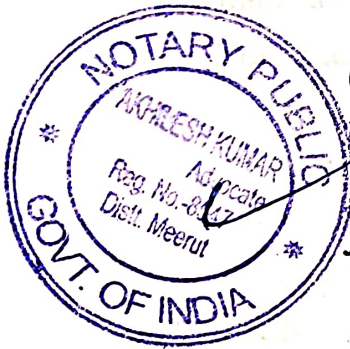
(b) cause to be identified places where the environmental flow of water of River Ganga has been modified and take measures for correction thereof to **maintain the continuous flow of water for rejuvenation, protection and management of River Ganga and its tributaries;**

(c) **identify places of discontinuity of water in River Ganga and its tributaries** due to engineered diversion of water or storage of water or by any other means and execute plans in respect thereof or take remedial action therefor;

(d) devise a system to be put in place for continuous monitoring of flow of water and pollution levels in River Ganga and its tributaries;

(e) take all such measures which may be necessary to give effect to the decisions of the National Ganga Council so as to **maintain adequate ecological flows in the River Ganga and tributaries;**

(f) render assistance or cause them to be rendered by any agency for preparation of detailed project reports or execution of projects for abatement of pollution and rejuvenation, protection and management of the River Ganga and its tributaries to the State Governments, the State Ganga Committees, District Ganga Committees or local authorities or any person or body, any authority, Board or Corporation;

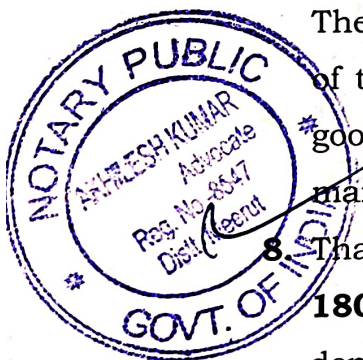


(g) set up or facilitate setting up or designate and direct one or more existing centers to research, develop and disseminate knowledge base and analytical tools on abatement of pollution and rejuvenation, protection and management of River Ganga and its tributaries;

(h) take any other measures which may be necessary for continuous flow of water and abatement of pollution in River Ganga and its tributaries

The enclosed Right to Information (RTI) application and corresponding reply from the National Mission for Clean Ganga (NMCG) demonstrate the inability of the NMCG to take any concrete action regarding the Budhi Ganga River. The response from the NMCG is attached herewith and marked as **ANNEXURE 1.**

7. That map of **INDIA in the seventh century AD** For the intelligence of Travel DE HHOUEN – THSANG with an analytical memoir by Mr. VIVIEN DE SAINT-MARTIN 1857. Hiuan Tsang, a Chinese Buddhist pilgrim who came to India during the reign of **King Harshavardhan.** The true copy of the map, along with an enlarged (zoomed-in) depiction of the area surrounding the Budhi Ganga as shown in the map and google translator copy of English conversion is attached herewith and marked as **ANNEXURE 2.**
8. That area of Budhi Ganga shown in map of the Province of Moradabad **1806.** The true copy of the map, along with an enlarged (zoomed-in) depiction of the area surrounding the Budhi Ganga as shown in the map, is attached herewith and marked as **ANNEXURE 3.**
9. That area of Budhi Ganga shown in the **MAP OF THE DOO\_AB FROM CAUNPOOR TO THE HILLS,** Compiled from the materials of Surveyor General's Office, **1809.** The true copy of the map, along with an enlarged (zoomed-in) depiction of the area surrounding the Budhi Ganga as shown in the map, is attached herewith and marked as **ANNEXURE 4.**



10. That area of Budhi Ganga shown in the **MAP of the Northern Part of Doab and the DOON VALLEY, 1814**. The true copy of the map, along with an enlarged (zoomed-in) depiction of the area surrounding the Budhi Ganga (since from starting to Meerut) as shown in the map, is attached herewith and marked as **ANNEXURE 5**.
11. That area of Budhi Ganga shown in the **Map of DISTRICT OF MEERUTH** surveyed by Captain W. Brown, Revenue Surveyor in **1831-36**. The true copy of the map, along with an enlarged (zoomed-in) depiction of the area surrounding the Budhi Ganga as shown in the map, is attached herewith and marked as **ANNEXURE 6**.
12. That area of Budhi Ganga shown in General map of the Revenue Surveys in the doab, Rohilkhand and the Province of Dihlee. Compiled by E. Winston. Copied by Joynarain Biswas in **1836**. The true copy of the map, along with an enlarged (zoomed-in) depiction of the area surrounding the Budhi Ganga as shown in the map, is attached herewith and marked as **ANNEXURE 7**.
13. That the Budhi Ganga is shown in map of the **NORTH WESTERN PROVINCES UNDER THE** Lieutt. Governor of Agra, Compiled from the materials in the office of Surveyor General of India, **June 1836**. The true copy of the map, along with an enlarged (zoomed-in) depiction of the area surrounding the Budhi Ganga as shown in the map, is attached herewith and marked as **ANNEXURE 8**.
14. That the Index **Map of Revenue Survey Districts in the NORTH WESTERN PROVINCES**, Compiled in Surveyor General Office from **Nov 1845 to Feb 1851** shows the Budhi Ganga River. The true copy of the map, along with an enlarged (zoomed-in) depiction of the area surrounding the Budhi Ganga as shown in the map, is attached herewith and marked as **ANNEXURE 9**.
15. That the **Map of THE NORTH-WESTERN PROVINCES OF INDIA**, under the Jurisdiction of Board of Revenue Compiled in the office of Board of Revenue N.W.P Allahabad, **April 1872**. The true copy of the map, along with an enlarged (zoomed-in) depiction of the area surrounding the Budhi Ganga as shown in the map, is attached herewith and marked as **ANNEXURE 10**.



16. That Budhi Ganga is shown in Map shows Outline of Meerut District, 1875. The true copy of the map, along with an enlarged (zoomed-in) depiction of the area surrounding the Budhi Ganga as shown in the map, is attached herewith and marked as **ANNEXURE 11**.
17. That the maps mentioned in point no 6-15 show the historicity of River Budhi Ganga.

The Hon'ble Tribunal is respectfully requested to take cognizance of the facts and admit all the accompanying documents into the record.

AND FOR THIS ACT OF KINDNESS THE APPLICANTS, AS IN DUTY BOUND, SHALL EVER PRAY.

**Verification**

Verified on this 09 day of Dec . 2024 that the contents of the present Application are true and correct to my knowledge and belief and nothing material is concealed therefrom.



**Priyank Bharati**  
Applicant in Person

Date: 09/12/24  
Place: Meerut



ATTESTED  
ANAND KISHOR KUMAR  
NOTARY MEERUT  
8/12/24

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**

**Rejoinder by Applicant**

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**APPLICANT IN PERSON**

**Versus**

**State of Uttar Pradesh through its Chief Secretary and ors.**

**RESPONDENTS**

**Affidavit**

1, Priyank Bharati , S/o, Shri. Brahampal Singh Singh aged about 36 years, R/o, 148/4 Jagriti Vihar, District Meerut, Uttar Pradesh do hereby solemnly affirm and declare as under:

1. That I am the Applicant/Applicant In Person in above mentioned application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That, the statements made in above paragraphs of this affidavit is true to my knowledge

*Sharati*  
**Applicant In Person**

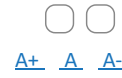
**VERIFICATION**

Verified on this 09 day of Dec. 2024 that the contents of the present Application are true and correct to my knowledge and belief and nothing material is concealed therefrom.

**ATTESTED**  
*8/11/24*  
**AKHILESH KUMA**  
**NOTARY MEERUT**

*Sharati*  
**Applicant In Person**  
**/Deponent**

## ANNEXURE 1



Select Language: English

Public Authorities Available

## RTI Online

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## Online RTI Status Form

Note: Fields marked with \* are Mandatory.

Enter Registration Number	MOWRC/R/E/24/00443
Name	PRIYANK BHARATI
Received Date	27/09/2024
Public Authority	Ministry of Water Resources, River Development & Ganga Rejuvenation
Status	REQUEST DISPOSED OF
Date of action	17/10/2024
Reply :- Reply through email dt 17.10.2024	
View Document	
Your RTI application has been forwarded to multiple CPIOs	<a href="#">Click here to view details</a>
Nodal Officer Details :-	
Telephone Number	011-23072512
Email Id	uscoord-mowr[at]nic[dot]in

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To,

27.09.24

**The Central Public Information Officer (CPIO),  
National Mission for Clean Ganga (NMCG),  
1st Floor, Major Dhyan Chand National Stadium,  
India Gate, New Delhi - 110002.**

**Subject: Provide information under Right to Information Act, 2005**

**Respected Sir/Madam,**

Under the provisions of the Right to Information Act, 2005, I request the following information related to Budhi Ganga, a tributary of the Ganga River:

1. Please provide detailed flood plain mapping reports, maps, and associated documents for Budhi Ganga in District Muzaffarnagar, Meerut and Hapur.
2. Provide details of areas notified as "No Construction Zones" and "Construction Zones" along the Ganga and its tributaries, specifically for Budhi Ganga.
3. Kindly include any guidelines, circulars, or notifications related to Budhi Ganga's flood plains in District Muzaffarnagar, Meerut and Hapur..
4. Has the NMCG or any other agency conducted inspections or surveys for flood plain demarcation or encroachments along Budhi Ganga in District Muzaffarnagar, Meerut and Hapur. If yes, please provide details of these inspections, including dates, findings, and recommendations.
5. Is there any specific plan or ongoing activity to identify and remove encroachments along Budhi Ganga's flood plains in district Muzaffarnagar, Meerut and Hapur.
6. Provide documents related to any notices, actions, or demolitions carried out against illegal constructions on Budhi Ganga's flood plains.
7. Kindly provide the guidelines and framework applicable for flood plain management, no construction zones, and conservation for tributaries of the Ganga, including Budhi Ganga.

Kindly provide the requested information as per the RTI Act, 2005. If the information sought falls under the purview of another department or authority,

Thank you for your time and consideration.

**Yours sincerely,**

**Priyank Bharati**

148/4 Jagriti Vihar, Meerut-250004

Mobile : 09411823194

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I-11011/59/2024-FM-Mowr  
Government of India / भारत सरकार  
Ministry of Jal Shakti / जल शक्ति मंत्रालय  
DoWR,RD&GR / जल संसाधन, नदी विकास एवं गंगा संरक्षण विभाग  
(Flood Management Wing / बाढ़ प्रबन्धन स्कंध)

8/th Floor 8वाँ तल, Block 11/ ब्लॉक 11-वाँ  
CGO Complex/ सी०जी०ओ० कॉम्प्लेक्स,  
Lodhi Road/ लोधी रोड, New Delhi/ नई दिल्ली  
Dated/ दिनांक: 17.10.2024

To,

Priyank Bharti  
House No 148 Sector 4,  
Jagriti Vihar, MEERUT, Pin: 250005  
Uttar Pradesh,  
M.No. -9411823914  
E mail ID: naturalsciencetrustmrt@gmail.com

**Sub: RTI application Sh. Priyank Bharti from Meerut Uttar Pradesh under RTI Act, 2005.**

Sir,

In reference to your RTI application No. MOWRC/R/E/24/00443 dated 27.09.2024 received through RTI Portal to this Wing, under RTI Act, 2005, it is stated that as far as this wing is concerned, the requisite information may be treated as 'NIL'.

2. In case, you are not satisfied with the information provided, you may also file an appeal to the Appellate Authority indicated below within thirty days from the date of receipt of this letter.

First Appellate Authority,  
Address: Water Resources Department, RD & GR,  
Room No. 820, 8th Floor, Block-11,  
C.G.O. Complex, Lodhi Road, New Delhi-110003  
Phone Number: 011-24392095

Yours faithfully,



(Anil Kumar)

CPIO & AE (FM)

Email : [anilkumar.mowr@nic.in](mailto:anilkumar.mowr@nic.in)

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Enter Registration Number	MOWRC/A/E/24/00063
Name	PRIYANK BHARATI
Received Date	25/10/2024
Public Authority	Ministry of Water Resources, River Development & Ganga Rejuvenation
Status	APPEAL DISPOSED OF
Date of action	05/12/2024
Reply :- Appeal Dispose of.	
View Document	
First Appellate Authority Details :-	Manoj Kumar, Sr[dot] JC(FM) Phone: 01124368238 manojkumar2-cwc[at]nic[dot]in
Nodal Officer Details :-	
Telephone Number	011-23072512
Email Id	uscoord-mowr[at]nic[dot]in

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To,  
**The First Appellate Authority**  
**NMCG**  
**Water Resources Department, RD & GR**  
**Room No. 820, 8th Floor, Block-11**  
**CGO Complex, Lodhi Road**  
**New Delhi - 110003**  
**Phone: 011-24392095**

**Subject: Appeal (For MOWRC/R/E/24/00443) under RTI Act, 2005 – Request for Information on Budhi Ganga Flood Plain Demarcation and Management**

Dear Sir/Madam,

I, Priyank Bharati, am writing to file an appeal regarding the response received from the Central Public Information Officer (CPIO) of the Ministry of Jal Shakti, which stated that the information requested in my RTI application dated 27.09.2024 was "NIL."

**Grounds for Appeal:**

The response received did not provide any specific information about Budhi Ganga's floodplain demarcation, conservation zones, or any related plans and actions as requested. Given the importance of this information for local planning, environmental protection, and compliance with floodplain management regulations, I believe relevant data should be available within your department or connected agencies. Specifically, I had sought details on floodplain mapping, construction zones, inspections, encroachment management, and any legal actions in the floodplain areas of Budhi Ganga in Districts Muzaffarnagar, Meerut, and Hapur.  
Request for Information:

Please provide any available information related to:

1. **Floodplain Mapping and Zoning:** Reports, maps, and documentation for Budhi Ganga in Muzaffarnagar, Meerut, and Hapur.
2. **Encroachment Management:** Surveys, inspections, or actions related to illegal encroachments along Budhi Ganga.
3. **Regulatory Guidelines:** Guidelines or frameworks applicable to Budhi Ganga's floodplain conservation and construction regulations.

I believe that this information is essential for transparency in public works and environmental management, particularly in flood-prone areas like Budhi Ganga.

**Relief Sought:**

Kindly provide the requested information or, if unavailable within your department, assist in directing this application to the relevant department where such records may be maintained.

Thank you for your time and attention to this matter.

**Yours sincerely,**

**Priyank Bharati**  
148/4 Jagriti Vihar  
Meerut - 250004

True Copy



Mobile: 09411823194

Email: naturalsciencetrustmrt@gmail.com

True Copy

A handwritten signature in black ink, appearing to read "Shashi", written in a cursive style with a horizontal line underneath.

**504****16****RTI Matter/ सूचना का अधिकार-संदर्भ****Speed Post/ तीव्र डाक**

File No.I-11011/85/2024-FM-MoWR  
Government of India  
Ministry of Jal Shakti  
Deptt. of Water Resources, RD & GR  
(FM Wing)

**Sub: 1<sup>st</sup> appeal of Shri Priyank Bharti, Meerut under RTI Act, 2005****Right to information Act, 2005**

Name of Applicant : Shri Priyank Bharti  
Public Information Officer: Central Public Information Officer (Flood Management), DoWR, RD & GR, Min. of Jal Shakti

**Order of First Appellate Authority****Reason of Appeal:**

The response received did not provide any specific information about Budhi Ganga's floodplain demarcation, conservation zones, or any related plans and actions as requested. Given the importance of this information for local planning, environmental protection, and compliance with floodplain management regulations, I believe relevant data should be available within your department or connected agencies. Specifically, I had sought details on floodplain mapping, construction zones, inspections, encroachment management, and any legal actions in the floodplain areas of Budhi Ganga in Districts Muzaffarnagar, Meerut, and Hapur.

Further, applicant has requested to provide any available information on Floodplain Mapping and Zoning, Encroachment Management and Regulatory Guidelines related to Budhi Ganga.

**Basic facts:**

Shri Priyank Bharti has filed an RTI application bearing Registration No. MOWRC/R/E/24/00443 dated 27.09.2024 received through RTI Portal to this Wing, under RTI Act, 2005. The said RTI application has been replied vide letter no. I-11011/59/2024-FM-MoWR dated 17.10.2024.

**ORDER**

Based on available record, no specific information is available in FM wing. However, to help the state Government in flood plain zoning work, a technical guidelines has been prepared by the department which is under finalization in consultation with states /UTs.

The First Appeal is hereby disposed off.

**(Manoj Kumar)**  
FAA & Senior Joint Commissioner (FM)  
Phone No.: 011-24392095

To,

Shri Priyank Bharti, House no-148, Sector-4, Jagriti Vihar, Meerut - 250004

Copy to:

CPIO (FM), DoWR, RD & GR, MoJS.

True Copy

To,

27.09.24

**The Central Public Information Officer (CPIO),  
National Mission for Clean Ganga (NMCG),  
1st Floor, Major Dhyan Chand National Stadium,  
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**Subject: Provide information under Right to Information Act, 2005**

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1. Please provide detailed flood plain mapping reports, maps, and associated documents for Budhi Ganga in District Muzaffarnagar, Meerut and Hapur.
2. Provide details of areas notified as "No Construction Zones" and "Construction Zones" along the Ganga and its tributaries, specifically for Budhi Ganga.
3. Kindly include any guidelines, circulars, or notifications related to Budhi Ganga's flood plains in District Muzaffarnagar, Meerut and Hapur..
4. Has the NMCG or any other agency conducted inspections or surveys for flood plain demarcation or encroachments along Budhi Ganga in District Muzaffarnagar, Meerut and Hapur. If yes, please provide details of these inspections, including dates, findings, and recommendations.
5. Is there any specific plan or ongoing activity to identify and remove encroachments along Budhi Ganga's flood plains in district Muzaffarnagar, Meerut and Hapur.
6. Provide documents related to any notices, actions, or demolitions carried out against illegal constructions on Budhi Ganga's flood plains.
7. Kindly provide the guidelines and framework applicable for flood plain management, no construction zones, and conservation for tributaries of the Ganga, including Budhi Ganga.

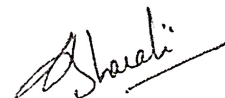
Kindly provide the requested information as per the RTI Act, 2005. If the information sought falls under the purview of another department or authority,

Thank you for your time and consideration.

**Yours sincerely,**

**Priyank Bharati**  
148/4 Jagriti Vihar, Meerut-250004  
Mobile : 09411823194

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**F. No. SMD-14011/98/2024-KPMG-NMCG**

भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास एवं गंगा संरक्षण विभाग  
राष्ट्रीय स्वच्छ गंगा मिशन

मेजर ध्यान चंद नेशनल स्टेडियम,  
निकट इंडिया गेट, नई दिल्ली – 110001,  
दिनांक : 24 अक्टूबर 2024

सेवा में,

Shri Priyank Bharati,  
House No 148 Sector 4,  
Jagriti Vihar, Meerut,  
Uttar Pradesh -250004,

विषय:- सूचना का अधिकार अधिनियम, 2005 के तहत मांगी गई सूचना के संबंध में।

महोदय,

Please refer to your RTI Application dated 27/9/2024 (received through RTI Portal vide Registration No. MOWRC/R/E/24/00443/1 dated 27.09.2024 from Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation), seeking information under the RTI Act, 2005.

2. Insofar as Office of National Mission for Clean Ganga (NMCG) is concerned, the information sought is given in Annexure (attached).

3. यदि आप ऊपर दी गई जानकारी से संतुष्ट नहीं हैं तो आप अपनी अपील इस पत्र के जारी होने की तारीख से तीस दिनों के अंदर श्री बिनोद कुमार, प्रथम अपील प्राधिकारी, राष्ट्रीय स्वच्छ गंगा मिशन (एनएमसीजी), प्रथम तल, मेजर ध्यान चंद नेशनल स्टेडियम, इंडिया गेट, नई दिल्ली- 110001 के समक्ष प्रस्तुत कर सकते हैं।

संलग्नक: उपरोक्तानुसार।

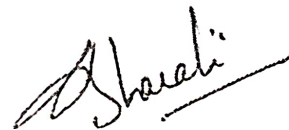
भवदीय

Signed by Kundan Lal

Date: 24-10-2024 11:31:29

(कुन्दन लाल)  
अवर सचिव एवं सीपीआईओ (एनएमसीजी)

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## Annexure

**RTI Application Registration No. MOWRC/R/E/24/00443/1 dated 27.09.2024 of Shri Priyank Bharati, House No 148 Sector 4, Jagriti Vihar, Meerut, Uttar Pradesh- 250004.**

जानकारी इस प्रकार है:-

**Insofar as Office of National Mission for Clean Ganga(NMCG) is concerned, the information, as received from concerned Unit in NMCG, is as under:**

S.No	Information sought	Reply
1.	Please provide detailed flood plain mapping reports, maps, and associated documents for Budhi Ganga in District Muzaffarnagar, Meerut and Hapur.	No such specific information is available.
2.	Provide details of areas notified as "No Construction Zones" and "Construction Zones" along the Ganga and its tributaries, specifically for Budhi Ganga.	No such specific information is available.
3.	Kindly include any guidelines, circulars, or notifications related to Budhi Ganga's flood plains in District Muzaffarnagar, Meerut and Hapur.	Ganga Notification is Available at <a href="https://nmcg.nic.in/gazette_notification.aspx">https://nmcg.nic.in/gazette_notification.aspx</a> .
4.	Has the NMCG or any other agency conducted inspections or surveys for flood plain demarcation or encroachments along Budhi Ganga in District Muzaffarnagar, Meerut and Hapur. If yes, please provide details of these inspections, including dates, findings, and recommendations.	So far as NMCG is concerned, no inspection or survey has been conducted by it.
5.	Is there any specific plan or ongoing activity to identify and remove encroachments along Budhi Ganga's flood plains in district Muzaffarnagar, Meerut and Hapur.	No such specific Information is available

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6.	Provide documents related to any notices, actions, or demolitions carried out against illegal constructions on Budhi Ganga's flood plains.	No such specific information is available
7.	Kindly provide the guidelines and framework applicable for flood plain management, no construction zones, and conservation for tributaries of the Ganga, including Budhi Ganga.	<p>1. Model bill for flood plain zoning of CWC is available at <a href="https://www.ielrc.org/content/e7503.pdf">https://www.ielrc.org/content/e7503.pdf</a>.</p> <p>2. The applicant may go through the Hon'ble National Green Tribunal (NGT) (Principal Bench)'s Judgement dated 13<sup>th</sup> July, 2017 in Original Application No. 200 of 2014 (C. WRIT PETITION No.3727/1985) (M.A. No.594/2017 &amp; 598/2017) from the website of NGT.</p>

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To,  
The First Appellate Authority,  
National Mission for Clean Ganga (NMCG),  
New Delhi

Subject :First Appeal under the RTI Act for Information on Budhi Ganga, a  
Tributary of River Ganga

Respected Sir/Madam,

I am filing this appeal under Section 19(1) of the Right to Information (RTI) Act, 2005, in regard to the unsatisfactory response and lack of relevant information provided by the Central Public Information Officer (CPIO) concerning my request for information about Budhi Ganga, a tributary of the River Ganga, located in the districts of Muzaffarnagar, Meerut, and Hapur.

Details of RTI Application:

1. RTI Application Reference Number: MOWRC/R/E/24/00443/1
2. Date of Filing RTI Application: 27.09.2024
3. Subject of Information Requested:Information regarding floodplain mapping, demarcation, conservation measures, and guidelines for Budhi Ganga.

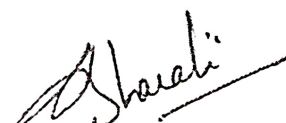
#### **Grounds for Appeal:**

The primary mission of the National Mission for Clean Ganga (NMCG) is the rejuvenation of the Ganga and its tributaries. Budhi Ganga, being a crucial tributary, plays a significant role in the ecological and cultural fabric of the region. The response from the CPIO, however, does not provide any specific information about Budhi Ganga, thus contradicting the stated objective of the NMCG. The inadequate information provided has raised concerns regarding the NMCG's involvement in the active management and rejuvenation of tributaries, including Budhi Ganga.

The specific responses received in relation to the information sought were as follows:

1. **Floodplain Mapping Reports:** The CPIO stated that "no such specific information is available" for Budhi Ganga.
2. **No-Construction and Construction Zones :**No specific information is available.
3. **Guidelines, Circulars, or Notifications:** Only the general Ganga Notification was cited.
4. **Inspections or Surveys for Floodplain Demarcation and Encroachment:** No inspections or surveys have been conducted by the NMCG for Budhi Ganga.
5. **Encroachment Identification and Removal Plans:** No specific plan or activity is available.

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6. **Actions Against Illegal Constructions** :No relevant information provided.
7. **Guidelines and Framework for Floodplain Management of Ganga Tributaries**:The CPIO referenced a model bill on floodplain zoning and a National Green Tribunal (NGT) judgment.

**These responses indicate a lack of specific initiatives by the NMCG to protect and rejuvenate Budhi Ganga, despite it being an essential part of the Ganga river basin.**

**Request for Redressal:**

Through this appeal, I respectfully request the following actions:

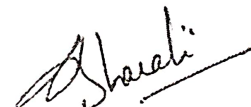
1. **Provision of Complete Information:** Kindly provide all relevant information on floodplain mapping, demarcation, conservation initiatives, and inspections conducted for Budhi Ganga in Muzaffarnagar, Meerut, and Hapur.
2. **Clarification on NMCG's Role in Tributary Management:** A clear statement on the NMCG's responsibilities toward the tributaries of Ganga, including Budhi Ganga, in alignment with its objective to manage and rejuvenate the river basin.
3. **Transparency in Action Plans for Tributaries:** Details of any current or future plans for the conservation and sustainable management of Budhi Ganga to uphold the objectives of the NMCG.

Thank you for your attention to this matter. I look forward to a timely and thorough response.

Yours sincerely,

Priyank Bharati  
House No. 148, Sector 4, Jagriti Vihar,  
Meerut, Uttar Pradesh - 250004

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No. SMD-14011/98/2024-KPMG-NMCG  
 Government of India  
 Ministry of Jal Shakti,  
 Department of WR, RD & GR  
 National Mission for Clean Ganga

1 st Floor (SMD),  
 Major Dhyan Chand National Stadium,  
 India Gate, New Delhi-110001

Dated: 04.12.2024

To,

Shri Priyank Bharati  
 House No. 148,  
 Sector 4, Jagriti Vihar,  
 Meerut (Uttar Pradesh)-250005

Subject: 1st Appeal dated 25.10.2024 online under RTI Act 2005 from Shri Priyank Bharati,  
 (Uttar Pradesh)

Please refer to your online RTI Appeal bearing Registration No. MOWRC/A/E/24/00062 dated 25.10.2024 against the information sent by CPIO, NMCG vide his letter of even No. dated 24.10.2024 in response to your RTI Application bearing online Registration No. MOWRC/R/E/24/00443/1 dated 27.09.2024 by which you have preferred an appeal under Section 19(1) of the RTI Act 2005 before the First Appellate Authority, saying therein "**Provided Incomplete, Misleading or False Information.**"

2. The content of appeal has been perused with due diligence by me being First Appellate Authority in the case and the replies / information as emerged with facts is furnished hereunder:

Appeal preferred by Appellant	Replies furnished by 1 <sup>st</sup> Appellate Authority of NMCG
"Provided Incomplete, Misleading or False Information"	On having the content of your appeal examined, it is stated that under RTI Act 2005 "information" which is available with the Public Authority can only be provided.  Further, based on the information with respect to your online RTI appeal, gathered from concerned division of NMCG, it is reiterated that the NMCG has no any information other than what have been furnished by the CPIO, NMCG vide his letter dated 24.10.2024 under RTI Act 2005. Thus no question of Misleading or False Information arises.

2. Accordingly, your First Appeal dated 25.10.2024 referred above is hereby disposed off under the Section 19 (1) of the RTI Act 2005 so far as NMCG is concerned. However, if you are aggrieved by the decision of First Appellate Authority (FAA) of NMCG, you are at liberty to prefer 2<sup>nd</sup> appeal under Section 19 (3) of the RTI Act 2005 against the decision of the First Appellate Authority before Central Information Commission, New Delhi.

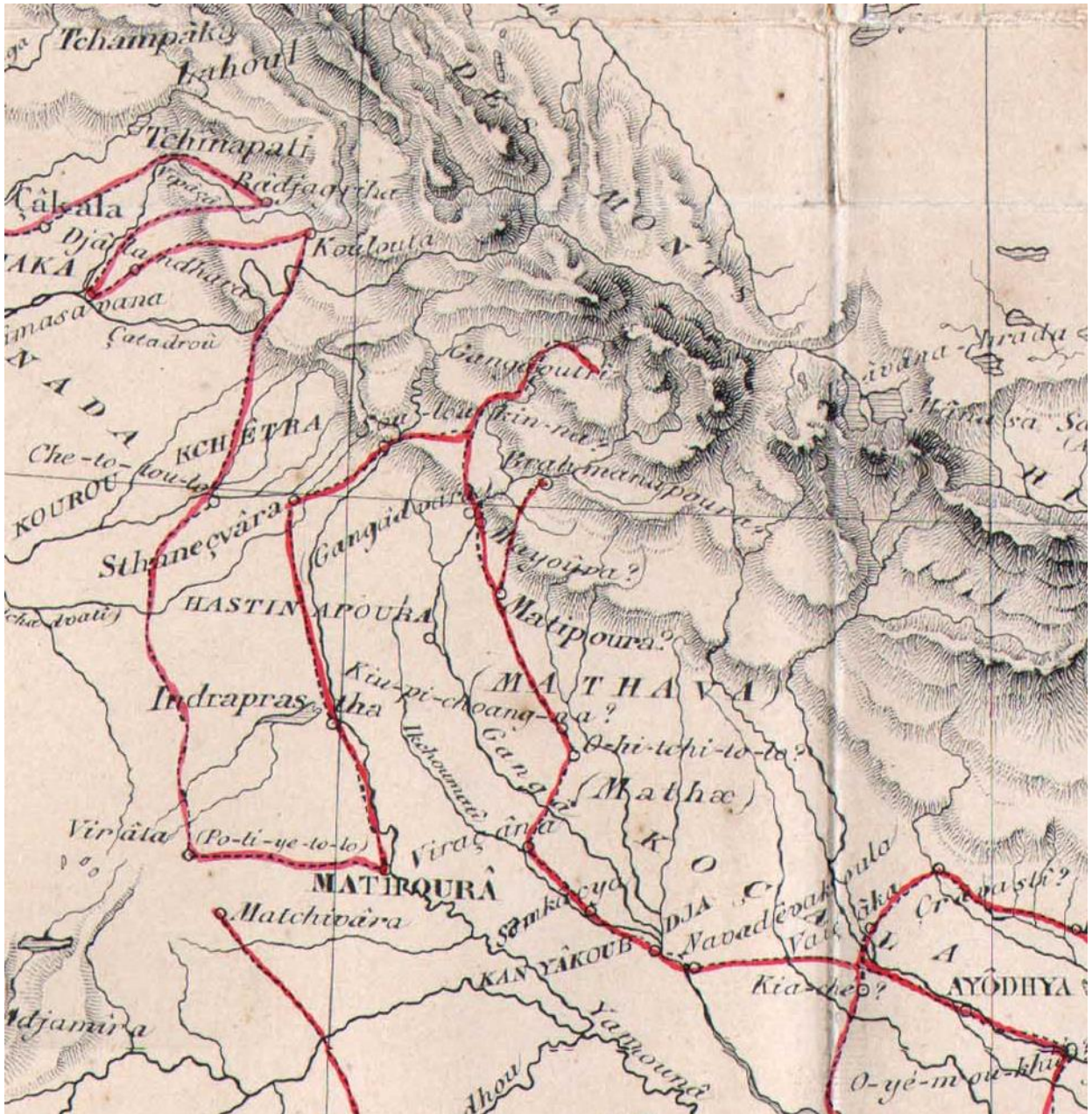
  
 (Binod Kumar)  
 Director (Coordination)  
 & First Appellate Authority

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 Binod Kumar  
 04/12/2024





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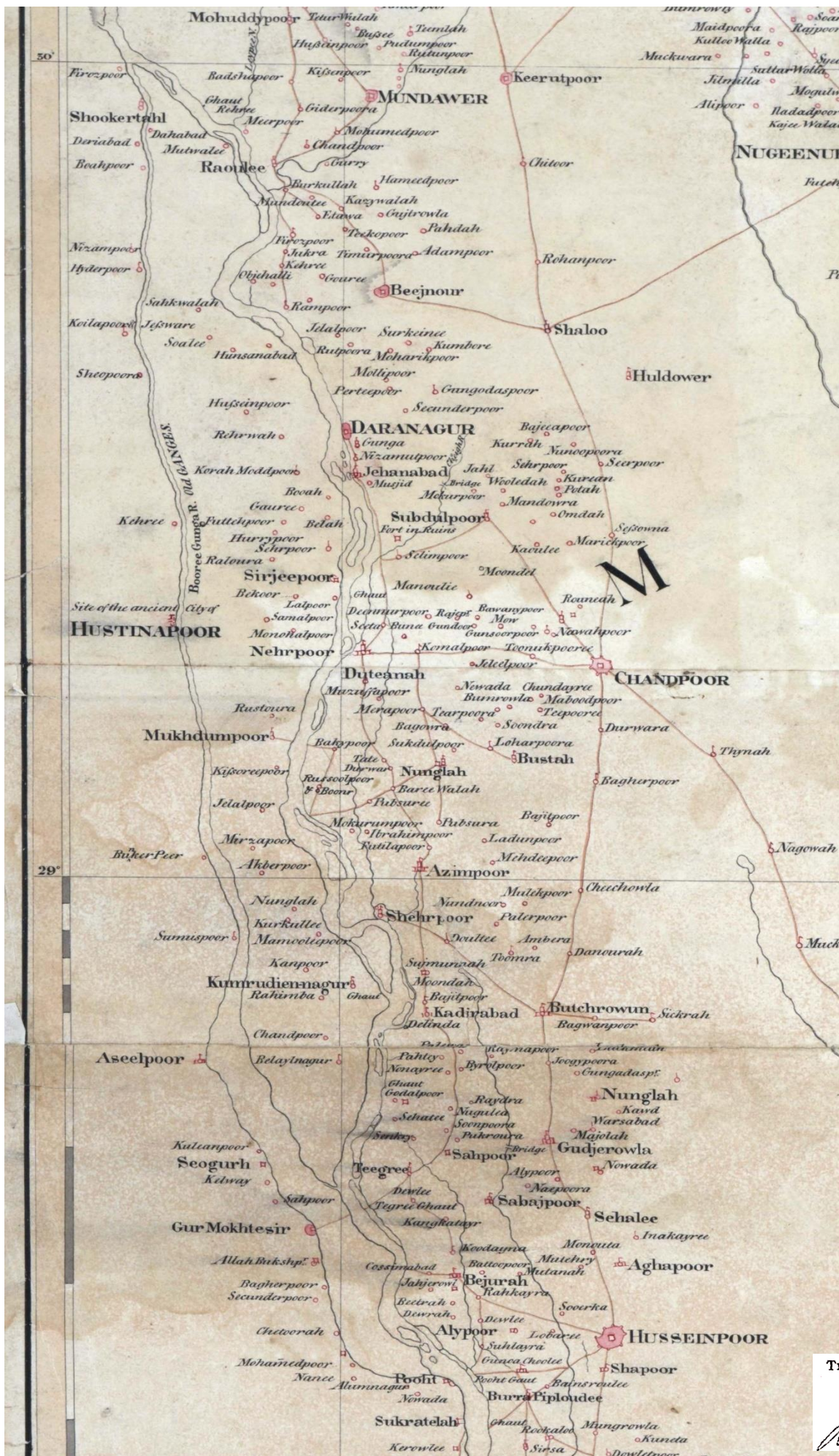
<p>L'INDE  au septième siècle  de notre ère  Pour l'intelligence  des Voyages  DE HHOUEN -  THSANG  avec un mémoire  analytique  PAR  M. VIVIEN DE  SAINT-MARTIN  1857</p>	×	<p>INDIA  in the seventh  century AD  For the intelligence of  Travel  FROM HHOUEN -  THSANG  with an analytical  memoir  BY  Mr. VIVIEN DE  SAINT-MARTIN 1857</p>
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**ANNEXURE 4**



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# ANNEXURE 5



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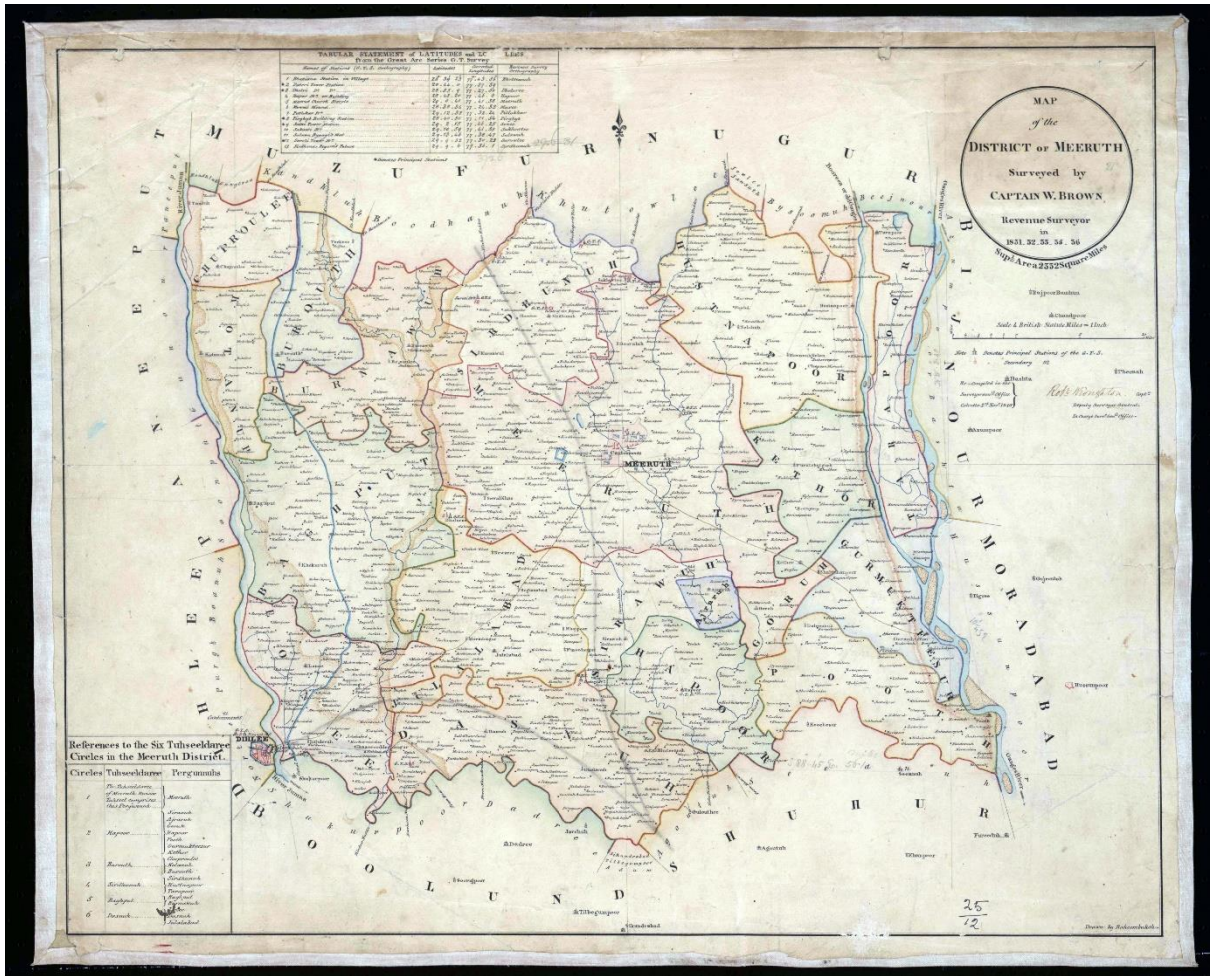
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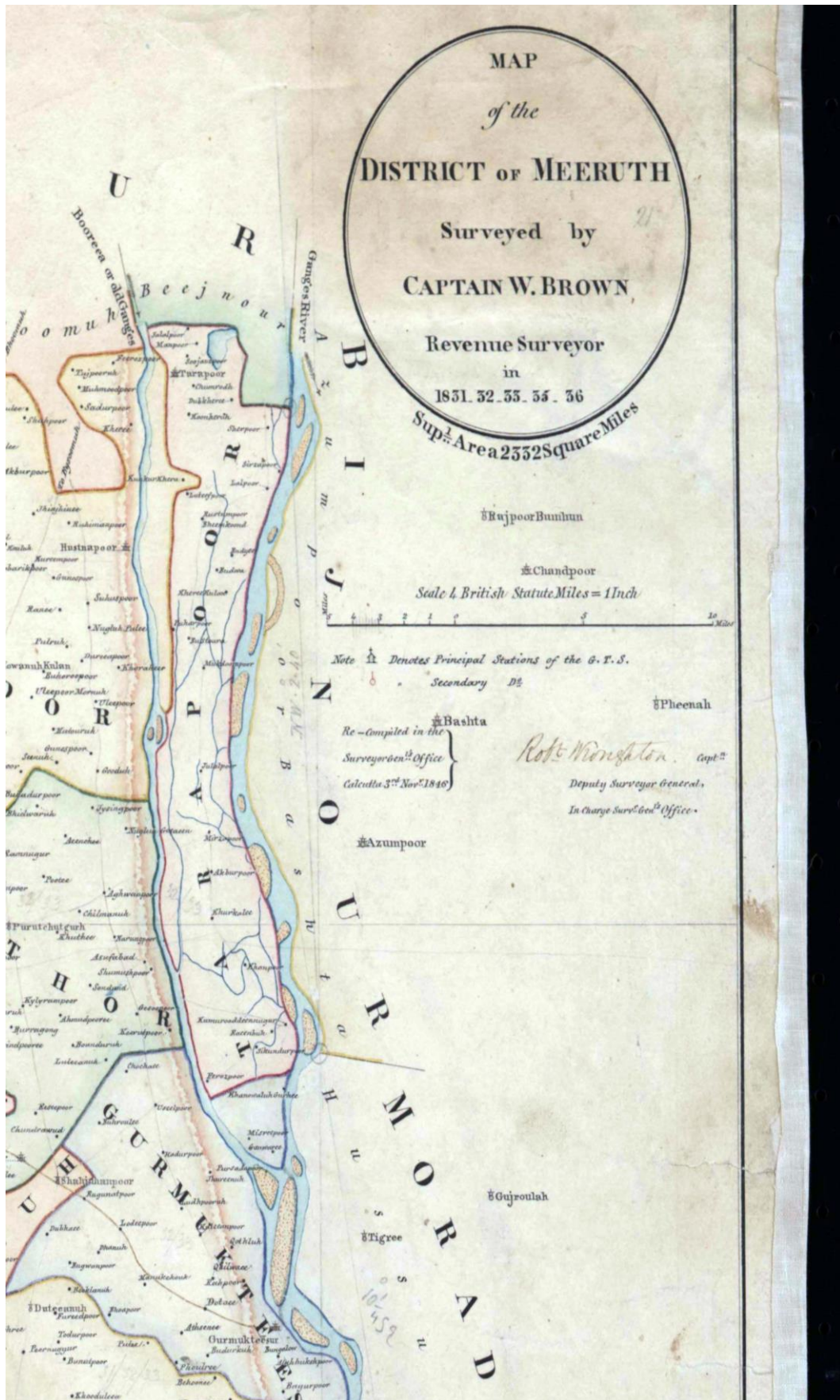
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F. 15/37-40.

— General map of the Revenue Surveys in the Doab, Nonilkand and the Province of Dillee. Scale 1" = 4 miles. Compiled by E. Winston. Copied by Joynarain Biswas in 1836. MSS.

Catalogue of the Historical maps of the Survey of India 1700-1900, published by National Archives of India, New Delhi

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**ANNEXURE 8**



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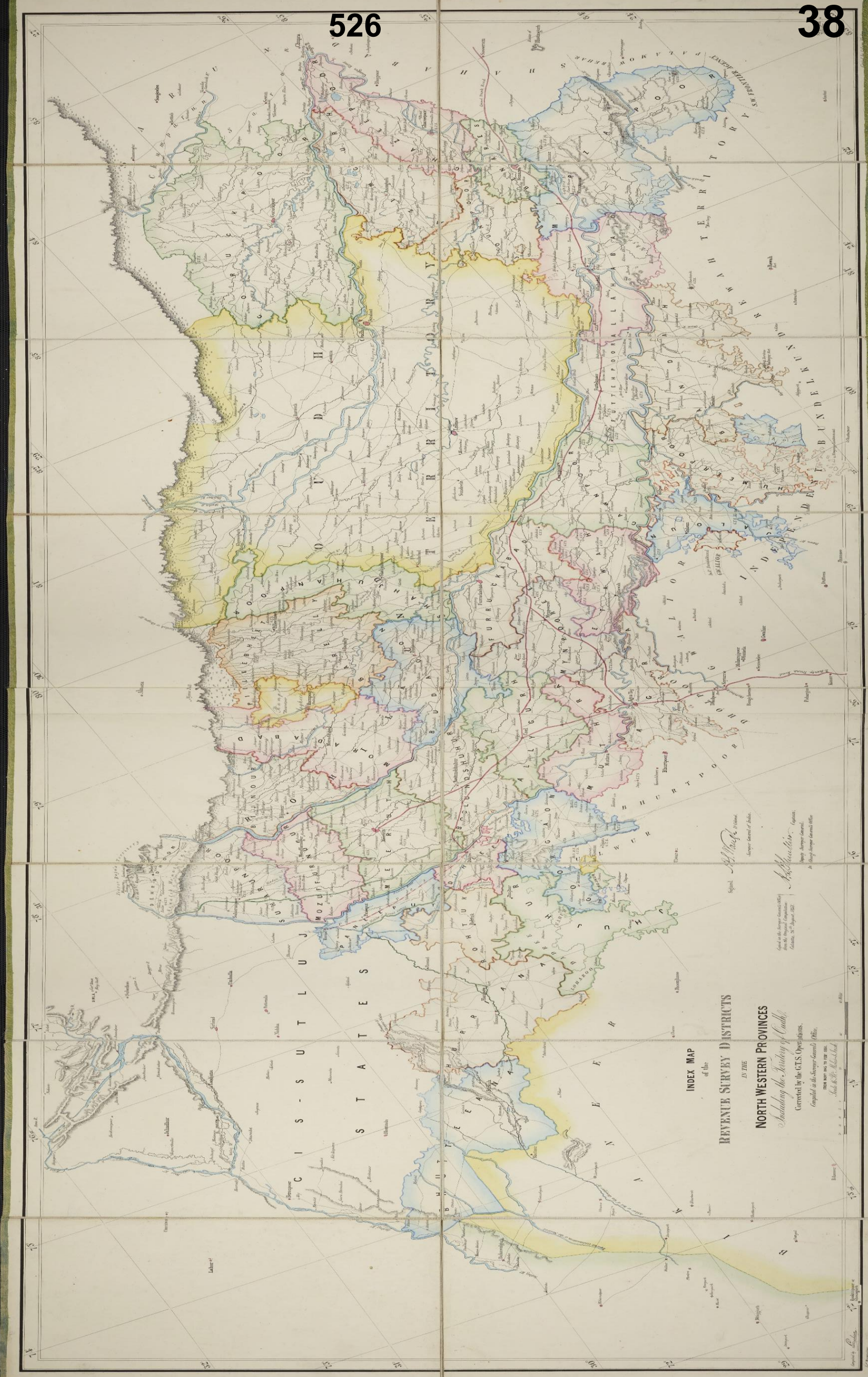
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# ANNEXURE 9

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INDEX MAP  
of the  
REVENUE SURVEY DISTRICTS  
IN THE  
NORTH WESTERN PROVINCES

Including the Territory of Cooldi.  
Corrected by the G.S. Operations.  
Compiled in the Survey-General's Office.  
Scale 1:50,000

Signal, A. H. ...  
Major-General of India.  
Major-General.  
Major-General.

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INDEX MAP  
of the  
**REVENUE SURVEY DISTRICTS**

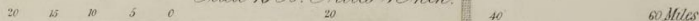
IN THE  
**NORTH WESTERN PROVINCES**  
*Including the Territory of Oudh.*

Corrected by the G.T.S. Operations.

Compiled in the Surveyor General's Office,

FROM NOV<sup>r</sup> 1845 TO FEB<sup>r</sup> 1851.

Scale N.B. Miles-1-Inch.



Signed

*A. S. Waugh* Lt. Colonel,  
Surveyor General of India.

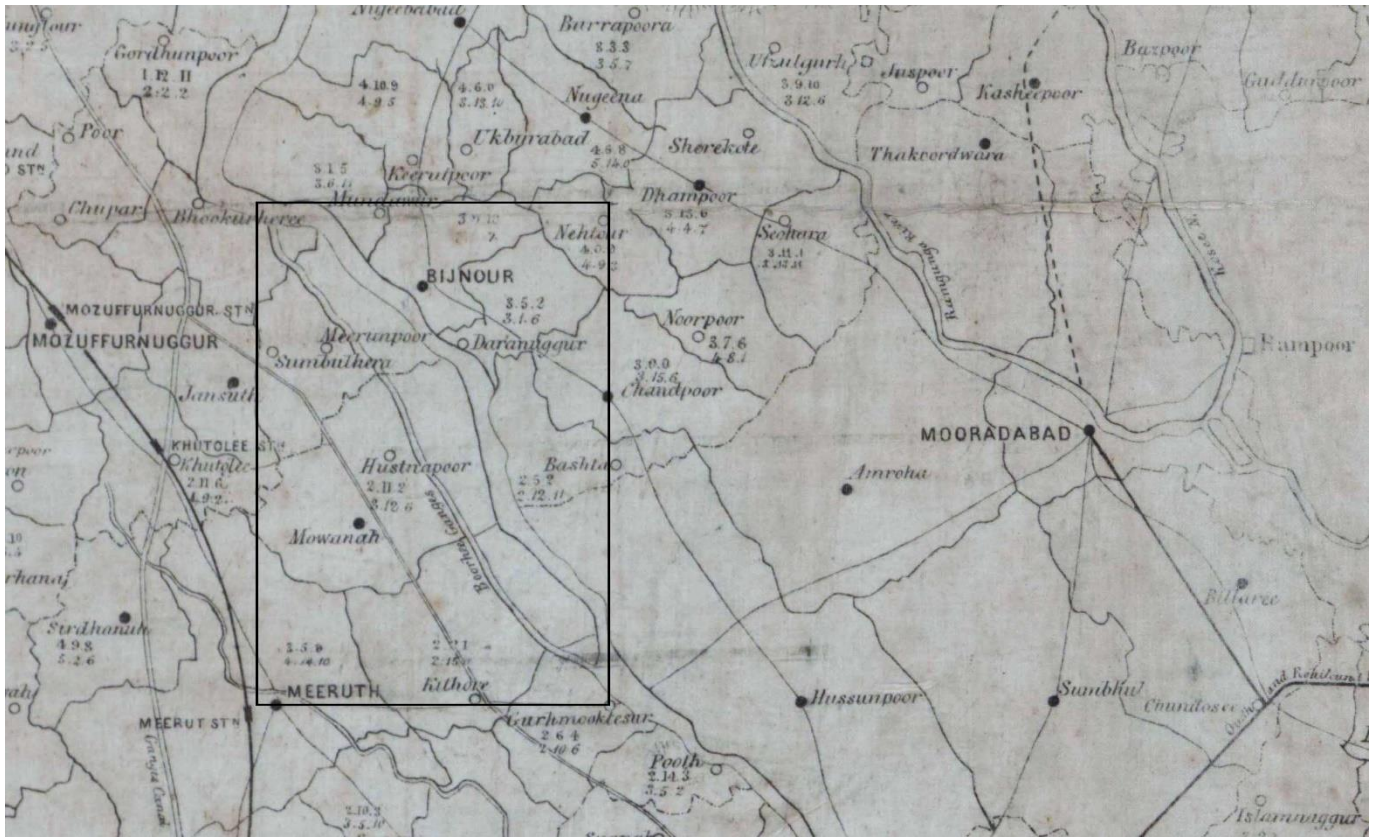
Copied in the Surveyor General's Office  
from the Original Computation  
Calcutta, 26<sup>th</sup> August, 1851.

*A. S. Waugh* Captain,  
Deputy Surveyor General,  
In Charge Surveyor General's Office

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*Shanki*

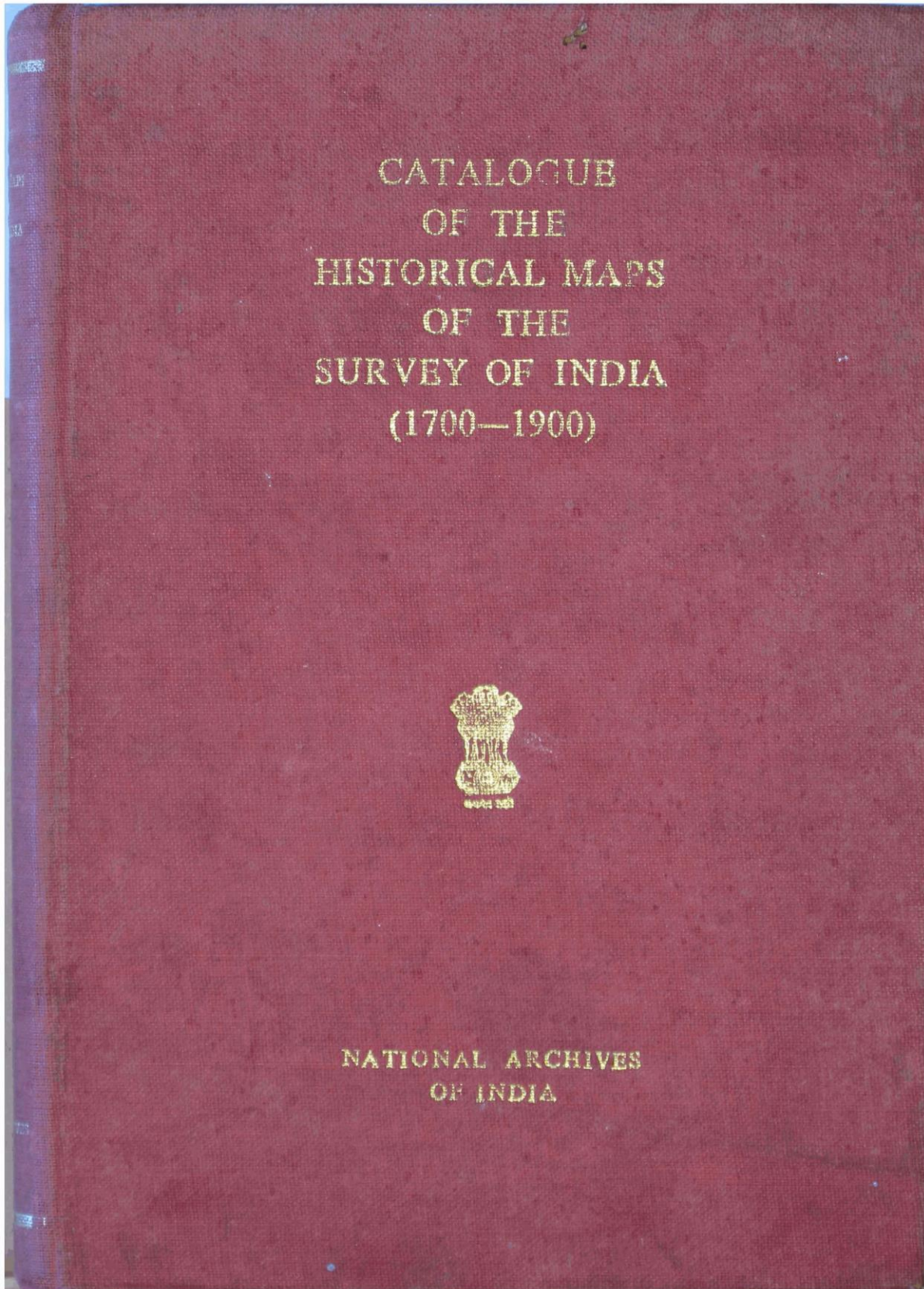
ANNEXURE 10



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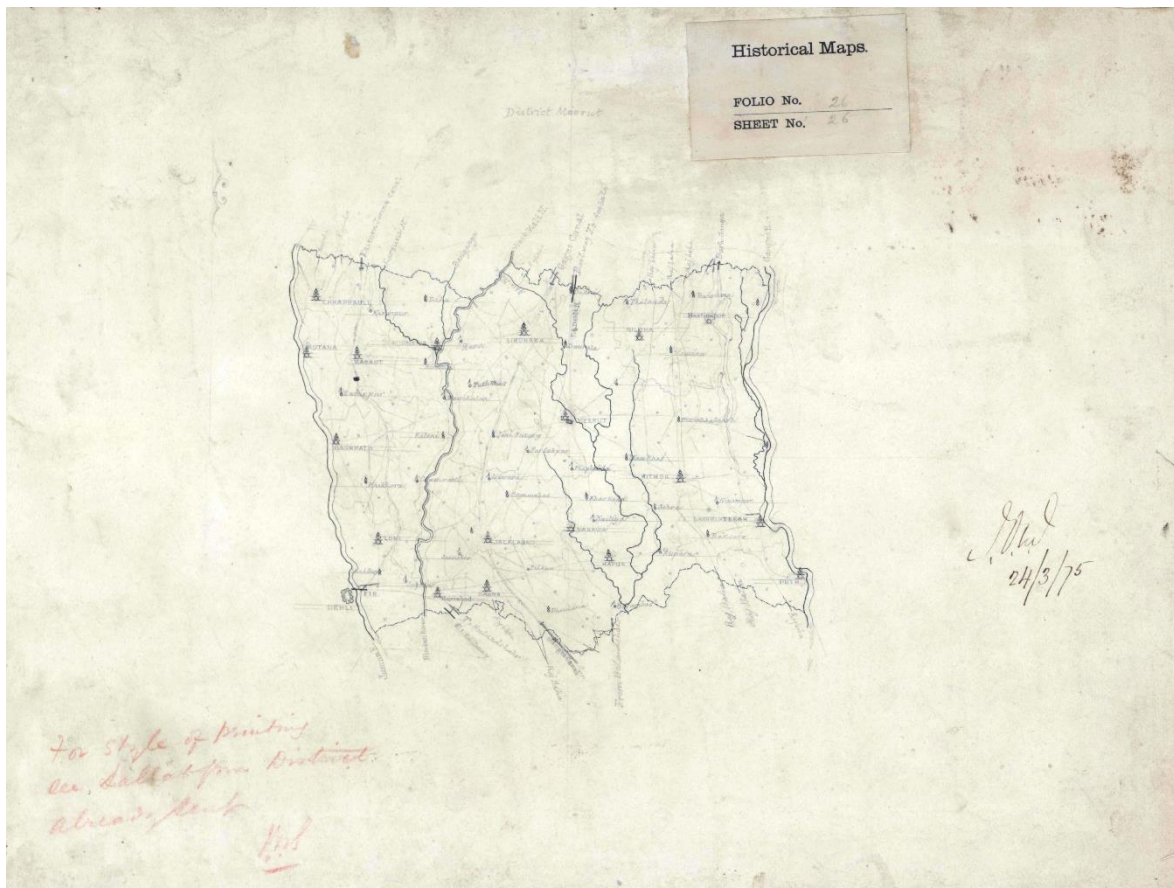


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- F. 26/17**                    **SHAHJAHANPUR** - Map of the District of Shahjahanpur. Scale 1" - 4 miles. Surveyed by Capt. J. Abbott and Lt. G.J. Fraser. 1838-39. Recompiled in 1846. MS.
- F. 26/18.**                    **SAHARANPUR** - [Map of Districts Saharanpur and Muzaffarnagar]. Scale 1" - 4 miles. By Capt. J. Abbott and Lt. G.J. Fraser. 1841. MS.
- F. 26-19.**                    — Portion of Saharanpur and Muzaffarnagar. Scale 1" - 2 miles. 1850. MS.
- F. 26/20.**                    **BIJNOR** - District map of Bijnor. Scale 1" - 8 miles. 1878. MS.
- F. 26/21.**                    **BAREILLY** - District of Bareilly. Scale 1" - 8 miles. 1879. MS.
- F. 26/22.**                    **BUDAUN** - District of Budaun. Scale 1" - 8 miles. 1877. MS.
- F. 26/23.**                    **DEHRA DUN** - District of Dehra Dun. Scale 1" - 8 miles. 1873-74. MS with Proof copy on scale 1" - 6.4 miles.
- F. 26/24.**                    **GORAKHPUR** - District of Gorakhpur. Scale 1" - 8 miles. 1879. MS.
- F. 26/25.**                    **MEERUT** - Meerut District. Scale 1" - 8 miles. Not dated. MS.
- F. 26/26.**                    — Outline of Meerut District. Scale 1" - 8 miles. 1875. MS.



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